

## Central Administrative Tribunal. Principal Bench Original Application No. 405 of 2004

New Delhi. this the 21st day of September, 2004

Hon'ble Mr.Justice V.S.Aggarwal, Chairman
Hon'ble Mr.S.K. Naik, Member(A)

Ex.Constable Manoj Kumar No.810/NE S/o Shri Manbir Singh, R/o A61/1, Gali No.3, Chand Nagar, Karawal Nagar Road, Delhi-94

....Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

- 1. Joint Commissioner of Police, New Delhi Range, Police Headquarters, I.P. Estate, M.S.O. Building, New Delhi
- Dy.Commissioner of Police, North East Distt, Welcome, Shahdara, Delhi-94

....Respondents

(By Advocate: Shri Saurabh Ahuja, proxy for Shri Ajesh Luthra)

## ORDER(ORAL)

## Justice V.S. Aggarwal, Chairman

During the course of submissions, an objection has been raised that the petition should have been filed impleading National Capital Territory of Delhi as a party through the Commissioner of Police or Union of India, as the case may be.

the objection was raised, Once such an applicant's learned counsel stated that he may be permitted petition. Therefore. better file matter. merits of the ourselves on the expressing Dismissed as withdrawn with liberty to file a petition in accordance with law.

(S.K. Naik) Member(A)

( V.S. Aggarwal )
Chairman